

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

O.A. No. 2811/2019

New Delhi, this the 19th day of September, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Dinesh, Age about 25 years,
S/o Shri Ved Prakesh Singh,
R/o Village & Post Office : Kohar,
Distt. Bhiwani, Haryana,
Sub: Recruitment, Group 'C'.

.. Applicant

(By Advocate: Ms. Neelima Rathore for
Shri Randhir Singh Kalkal)

Versus

1. Union of India,
Through its Secretary,
Ministry of Railway,
Railway Bhawan,
Raisina Road,
New Delhi-110001.
2. The Chairman,
Northern Railway,
Railway Recruitment Cell,
Lajpat Nagar-1,
New Delhi-110024.
3. The Dy. Chief Personnel Officer,
Northern Railway,
Railway Recruitment Cell,
Lajpat Nagar-1,
New Delhi-110024.

.. Respondents

O R D E R (ORAL)**Justice L. Narasimha Reddy, Chairman**

It is stated by the applicant that he had applied for a Group 'D' post in response to Advertisement No.02/2018 issued by the respondents and participated in the selection process. It is further stated that a legal notice dated 19.07.2019 was issued to the respondents, but no reply has been given thereto.

2. This O.A. is filed with a prayer to issue a direction to the respondents to pass an order on the legal notice dated 19.07.2019. Office raised an objection, stating that the O.A. is premature.

3. We heard Ms. Neelima Rathore, proxy for Shri Randhir Singh Kalkal, learned counsel for the applicant.

4. One of the prayers in the O.A. is for disposal of the representation itself. Reliance is placed upon O.M. dated 06.06.2013 issued by the Department of Personnel & Training, which is to the effect that representations, if any made, in various departments must be disposed of

within a period of one month. More than two months have elapsed, since the applicant has made the legal notice.

5. We, therefore, over-rule the objection and dispose of the O.A. directing the respondents to pass orders on the legal notice dated 19.07.2019 issued by the applicant, within four weeks from the date of receipt of a copy of this order. There shall be no order as to costs.

**(Mohd. Jamshed)
Member (A)**

**(Justice L. Narasimha Reddy)
Chairman**

/jyoti/